

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 329**  
**365(ND)/2017**

**IN THE MATTER OF:**

Mr. Ashok Kumar Verma

.... Petitioner/Applicant

Vs.

M/s. Baver Suspension Pvt. Ltd. & Ors.

.... Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Petitioner : Mr. Sneh Vardhan Adv.

For Respondent : Mr. Mohit Nandwani, Mr. Pradeep Dhingra Advs.

**ORDER**

The parties have uploaded the pleadings as directed vide order dated 13.05.2024.

Ld. Proxy Counsel appearing on behalf of Petitioner seeks adjournment.

List the matter for arguments **on 12.08.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**